



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ३२]

बुधवार, ऑगस्ट ७, २०१३/श्रावण १६, शके १९३५

[पृष्ठे २, किंमत : रुपये १८.००

असाधारण क्रमांक ५४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद)

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) (Amendment) Act, 2013 (Mah Act XIII of 2013), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIII OF 2013.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 7th August 2013.

An Act further to amend the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) (Amendment) Ordinance, 2013, on the 1st July 2013 ;

Mah.XLI
of 1983.

Mah.
Ord. X of
2013.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-fourth Year of the Republic of India as follows :—

Short title
and
commencement.

1. (1) This Act may be called the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) (Amendment) Act, 2013.

(2) It shall be deemed to have come into force on the 1st July 2013.

Amendment of
Schedule to
Mah. XLI of
1983.

2. In the Schedule to the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983 (hereinafter referred to as “the principal Act”), in entry 3, in column (2), for the words “The Marathwada *Krishi Vidyapeeth*.” the words “The Vasantrao Naik Marathwada *Krishi Vidyapeeth*.” shall be substituted.

Mah.
XLI of
1983.

Construction
of reference to
Marathwada
Krishi
Vidyapeeth in
any enactment
or instrument,
etc.

3. On the commencement of this Act, any reference to “The Marathwada *Krishi Vidyapeeth*” in any other enactment, or rules, regulations, by-laws, notifications or orders issued under any enactment or in any instrument, document or proceedings under its original name shall, unless the context otherwise requires, be deemed and construed to be the reference to “The Vasantrao Naik Marathwada *Krishi Vidyapeeth*”.

Repeal and
saving of Mah.
Ord. X of 2013.

4. (1) The Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) (Amendment) Ordinance, 2013, is hereby repealed.

Mah.
Ord. X of
2013.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.